

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

17.

C.P.(IB)/391(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Sahyadri Traders
Vs
Oasis Alcohol Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Maulik K. Tanna, Ld. Counsel for the Operational Creditor present (VC).
2. Counsel for the Operational Creditor seeks time to find out the correct address of the Corporate Debtor and to send the notice through RPAD/Speed Post and file proof of service. Time granted. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of Notice, with a copy served upon the Operational Creditor at least three days in advance of the next date of hearing.
3. List this matter on **24.06.2024**. Registry is directed to register this matter as RCP.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)